

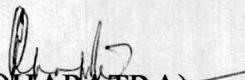
O.A.NO.73/2009

ORDER DATED 13.2.2009

Heard Shri D.K.Mohanty, learned counsel for the applicant and Shri S.Mishra, learned Addl.Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents. Shri Mohanty submitted that he would not like to press ~~the~~ for the main relief in the O.A. He would be satisfied if the pending representation of the applicant vide Annexure-A/5 is directed to be considered and disposed of by the Respondent No.2 within a reasonable time. Accordingly, Respondent No.2 is directed to consider and dispose of the representation of the applicant vide Annexure-A/5 within a period of sixty (60) days from the date of receipt of this order *with a speaking order.*

With the above direction, the O.A. is disposed of at the admission stage.  
No costs.

Send copies of this order along with copies of the O.A. to Respondents and copies of the order be made over to the learned counsel for the parties.

  
(C.R.MOHAPATRA)  
ADMINISTRATIVE MEMBER